## CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH.

No. T.A. 44 of 1996 (CR 8953/84)

Present: Hon'ble Dr. B.C.Sarma, Member (A)
Hon'ble Mr. D. Purkayastha, Member (J)

SRI KSHETRA MOHAN GHOSH

VS.

FINANCIAL ADVISER & CHIEF ACCOUNTS OFFICER & ORS.

For petitioner: Ms. A. Sengupta, counsel.

for respondents : Mr. P.K.Arora, counsel.

heard on : 17.7.97 :: ordered on : 17.7.97.

ORDER

B.C.Sarma, AM

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When the matter was taken up for hearing today, Ms. A.Sengupta, ld. counsel for the petitioner, submits that the petitioner is no longer interested in pursuing the matter. In this connection, ld. counsel produced before us a letter written to her by the petitioner, which we have perused. Accordingly, the matter is dismissed as not pressed. Mr. P.K.Arora, ld. counsel, is present for the respondents.

2. The letter produced by Ms.A.Sengupta may be kept as a part of the record after it has been duly attested by her.

MEMBER (J)

MEMBER (A)